

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 17

C.P. (IB)/3541(MB)2019

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **14.11.2022**

NAME OF THE PARTIES: - **Indian Stores Supplying
Co (P) Ltd**
V/s
Gannon Dunkerley & Company Ltd

Appearance (via video-conference):

For Applicant : Sharad Bansal
For Respondent : None present

Section 9 of the IBC, 2016

ORDER

None for the Corporate Debtor nor has filed affidavit in reply. Record reveal that there was no representation for the Corporate Debtor since 18.02.2022. Ld. Counsel appearing for the Operational Creditor makes a statement that substantial payment is made. In that view of the matter meagre amount of Rs 3,00,000/- is to be paid. List This matter on 21.11.2022 and directs the Counsel for Operational Creditor to intimate next date hearing to the Debtor to remain present. Accordingly, the Corporate Debtor shall file reply if any before the adjourned date failing which right to file reply shall stand forfeited.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Jagdish

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)